

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015

(Arising out of impugned final judgment and order dated 09/12/2014 in CMWP No. 66319/2014 passed by the High Court of Judicature at Allahabad)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

S.M. HASEEB & ORS.

Respondent(s)

(Office report for directions)

WITH SLP(C) No. 9686/2015

(Office report for directions)

SLP(C) No. 9889/2015

(Office report for directions)

Date : 28/10/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
[IN CHAMBERS]

For Petitioner(s) Ms. Alka Agrawal, Adv.
Mr. Raj Bahadur Yadav, Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s) Mr. Kiran Kumar Jaipurkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing the spare copies of the special leave petitions is condoned.

(SAPNA BISHT)
SR. P.A.

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER